

its own special status in Madhya Pradesh. In view of above facts a Doordarshan Kendra should have been set up in Indore much earlier the building of Indore Doordarshan is almost complete. In view of linking the whole Central India region, which is an important part of Madhya Pradesh from every angle, with the rest of India I request the Central Government to start transmission of Doordarshan Programmes from Indore Kendra. By installing all the required equipments there. A Metro Channel should also be started in Indore. This Indore Kendra will cover the whole Central India as well as the adjoining areas of Gujarat and Maharashtra.

**(vi) Need to set up a separate Vananchal State in Bihar.**

SHRI RAM TAHAL CHAUDHARY (Ranchi) : Mr. Chairman, Sir, a separate State for Vananchal (Jharkhand) in Bihar is being demanded since 1938. This Vananchal region comprises of 18 Districts and it has got 81 legislative assembly and 14 Lok Sabha constituencies. Not being a separate State development has not taken place though this region is full of mineral and forest resources. It differs from rest of Bihar as far as language, culture, customs and living of people are concerned. During Mughal and the British rule too this region had its own administrative set up. That is why Governor's House was made at Ranchi.

Central Government is, therefore, requested to set up a separate State of Vananchal at an early date.

**(vii) Need to ensure availability of adequate currency in Banks particularly in Western Orissa**

[English]

SHRI SRIBALLAV PANIGRAHI (Deogarh) : Sir, the branches of Banks in the State of Orissa particularly Western Orissa are not being supplied with the required currency by the Reserve Bank of India, Bhubneswar (RBI), for the past several months. RBI is not meeting even 25% of the indents placed by the Currency Chest branches with the result several Bank branches are not in a position to meet the demands for cash from the public and Government in time. It is gathered that the position is not so acute in other States.

The RBI has also resorted to issuing inter chest remittance orders on branches knowing very well that the supplying branches do not have adequate cash to comply with the orders only to dispose of the banks knocking at their doors. There is a wide gap between the amount of currency indented and the currency supplied. Bank branches are spending huge amounts on transportation of small amounts of cash from one place to the other to tide over the difficulties to a small extent temporarily but the expenses are not reimbursed

by the RBI. Such frequent remittances involve enormous security risk.

Currently the currency requirement of SBI alone for next one month (*i.e.* up to March, 1997) is Rs. 1000 crore for which necessary indents have been placed with RBI. It is understood that RBI is not having any plans to supply this much cash before March, 1997 with the result the public is likely to face undue hardship and Government payments, salaries to workers and grounding of Government sponsored schemes and loan disbursements are likely to be affected.

I request the Union Government to look into the matter...*(Interruptions)\**

**(viii) Need to start work on Hubli-Dharwar Bypass, Karnataka**

SHRI SHIVANAND H. KOUJALGI (Belgaum) : Sir, the Government of India has called for tenders for Hubli-Dharwar by-pass road in Karnataka under Build on Lease Transport.

Though the tenders have been called for long back, but no tender has been accepted so far. On account of this, loss is being caused to Government. Therefore I, request the Union Government to accept the tenders immediately so that the work may be taken up early.

12.53 hrs.

STATUTORY RESOLUTION RE: DISAPPROVAL  
OF NATIONAL ENVIRONMENT APPELLATE  
AUTHORITY ORDINANCE, 1997

AND

NATIONAL ENVIRONMENT APPELLATE  
AUTHORITY BILL, 1997

[English]

MR. CHAIRMAN : The House will now take up item now. 12 and 13 together. The time allotted for this is one hour.

Shri Girdhari Lal Bhargava.

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur) : Mr. Chairman, Sir, the hon. Minister of Environment and Forests has brought in a National Environment Appellate Authority, Bill. The hon. President is given the trouble of promulgating ordinances time and again when there has not been a gap of more than a month and a quarter between the last session and the present one. Not a single ordinance was issued during the last session

\* Not Recorded.

and now the country is flooded with 13 ordinances together.

The hon. Minister is a new incumbent and a friend of mine. This Government should shun the practice of issuing ordinances every now and then. It was understandable if this practice were pursued by the Congress who are used to it but is not befitting of a person who has always remained in the opposition and has been opposing this practice. We are meant to oppose the Congress who will in turn oppose as if we sit on that side tomorrow.

I request the hon. Minister not to resort to issuing ordinances repeatedly.

Pollution is not restricted to a single form. There is water pollution, sound pollution and air pollution. Who will control pollution and go in for appeal? An appellate authority has been constituted for the purpose that will be composed of three people to be appointed by the President. An offender will be punished with seven years imprisonment and a fine which may extend to rupees one lakh or both. A fine of Rs. 1 lakh and not a thousand or two will be imposed for a petty offence. It should be lessened. It is, indeed, necessary to control pollution. He must be aware that penalty is imposed on a person in England or USA who blows horn. Conversely, in India, a vehicle fitted with a blow horn has the word, 'Horn Please' painted at its rear. Speed breakers near hospitals, schools are meant to decelerate the speed of the vehicles. We must contemplate measures to check the misuse of horn in India.

I oppose the provision of punishment made in it and the intention behind promulgating ordinance. There are 350 mines in Jaipur city where from people used to extract stones for constructing their houses. The hon. Governor has promulgated ordinance with regard to these 350 mines. There is a place called the Jhalana ki Dungri. The hon. Governor has banned extracting stones there under the garb of Department of Forests. But the 350 odd mines are not even remotely connected with the forest department. Closures of these mines have put an end to house construction activity resulting in non-availability of pebbles used for constructing roads. Consequently, lakhs of labourers belonging to the scheduled castes have been rendered unemployment and have been running from pillar to post, engaging lawyers in the courts. More than 1500 half body trucks meant to ferry stones are also rendered jobless. Hence, my submission is that the tribunals meant for the purpose, as you direct, I can speak later if the lunch is necessary. I may also have lunch.

MR. CHAIRMAN : How much time will you take?

SHRI GIRDHARI LAL BHARGAVA : I will take time. I have only given the background. I have no problem if

you give me time after lunch. Time shall have to be given to me...(Interruptions)

MR. CHAIRMAN : You are aware that only one hour's time has been allotted to this issue.

SHRI GIRDHARI LAL BHARGAVA : That is in routine. You shall have to give time to me. More one hour will not do...(Interruptions)

MR. CHAIRMAN : I did not fix that, Joshi ji.

SHRI GIRDHARI LAL BHARGAVA : Whosoever, right have fixed. They fix time like that under the perception that it is a petty Bill and shall be passed in no time. The day before, Jena ji was asking as to what was special about that.

[English]

MR. CHAIRMAN : The House stands adjourned to meet again at 2 p.m.

13.00 hrs.

*The Lok Sabha then adjourned for Lunch till  
Fourteen of the Clock.*

14.09 hrs.

*The Lok Sabha re-assembled after Lunch at nine  
minutes past Fourteen of the Clock.*

[SHRI NITISH KUMAR in the Chair]

STATUTORY RESOLUTION RE: DISAPPROVAL  
OF NATIONAL ENVIRONMENT APPELLATE  
AUTHORITY ORDINANCE - *Contd.*

AND

NATIONAL ENVIRONMENT APPELLATE  
AUTHORITY BILL - *Contd.*

[English]

MR. CHAIRMAN : Shri Girdhari Lal Bhargava, you may please continue your speech.

[Translation]

SHRI GIRDHARI LAL BHARGAVA : Mr. Chairman, Sir, environment is a very important subject. In 1972, a Committee was constituted in this regard. Subsequently, in 1980, a committee was constituted to empower it and in 1985, it was entrusted with the work relating to the department of environment and forests. Water and air pollution were included in it after the formation of the Central Board. My submission is that sound pollution be included in it if it is not included so far. Presently, 23 states have concurred to this law and the hon. Minister has brought forward this Bill today. According to him, there will be three members in it - one a retired judge